

**IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 379 of 2024

IN THE MATTER OF:

BHUWAN CHANDRA BHATT

...APPLICANT

AND

MEMBER SECRETARY, UTTARAKHAND POLLUTION

CONTROL BOARD and ORS

...RESPONDENTS

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Dated: 10.04.2026

THROUGH



(RAUNAK PAREKH)

ADVOCATE

UP/117/2011

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**REPLY ON BEHALF OF RESPONDENT NO.5, 6 and 7 AS PER
DIRECTIONS OF THE NATIONAL GREEN TRIBUNAL VIDE
ORDER DATED 04.12.2025.**

1. That the Respondent No. 5, 6 and 7 are M/s. Bindal Laser Homes Pvt. Ltd., M/s. Norther Solar Energy, Pvt. Ltd. and S. R. N.Sun and Solar Energy, Pvt. Ltd. respectively, having their office at Village Kunidhar, P.O. Malida, Tehsil Bhikiyasen, District Almora, Uttarakhand, and are duly represented in the present proceedings by its Manager, Mr. Rajiv Singh, who has been duly authorized to do so vide Board Resolution dated 21.02.2026. The copy of the said Board Resolutions of each of the companies are collectively annexed herewith and marked as **ANNEXURE-A**.
2. That the answering Respondent No. 5 to 7 have lawfully acquired various parcels of land on lease for a period of 30 years from different landowners/farmers, through almost 60

duly executed lease deeds entered into between November 2021 and March 2022. The said lease deeds pertain to lands comprising specific Khasra numbers and were executed for the purposes of undertaking development activities, including solar energy projects. It is submitted that appropriate stamp duty of ₹100/- was paid on each lease deed, and the same were duly executed and registered before the competent authority in accordance with law.

3. That pursuant to the aforesaid lease arrangements, the answering Respondents established their solar energy project on the said land and has been operating the same with continuous and uninterrupted use. It is further submitted that all requisite permissions and approvals were duly obtained from Electricity and Fire Department by the answering respondents. The copies of the approval of all the respondents from the fire department and electricity department are collectively marked and annexed as **ANNEXURE-B.**

4. That a provisional Consent to Operate from Uttarakhand Pollution Control Board (UKPCB) was also obtained by respondent No. 5, 6 and 7 vide CTE Order No. 2025951, 2026119 and 2026296 respectively. It is further submitted that these CTO are valid from the period of 24.03.2022 to 23.03.2027 (5 years), prior to the commencement of operations. Since then, the projects are being run in compliance with applicable environmental laws and

regulations. The copy of the Provisional Consent to Operate of respondent No. 5 to 7 is marked and annexed as **ANNEXURE-C.**

5. That this present original application is registered based on the letter petition received from one Bhuwan Chandra Bhatt with the complaint alleging that he is the resident of Village Kunidhar, Tehsil Bhikiasen, Almora and that in the village, Solar Pulse Energy Private Limited and other associate companies are indiscriminately cutting Chir and Banj trees. Along with letter petition, he also attached a copy of the complaint made by the Applicant to the Sub-Divisional Magistrate, Almora alleging that about 1000 to 1200 trees have been cut. The complainant has also enclosed the news items alleging that for the purpose of setting up of solar plant, trees have been cut and the department authorities are trying to shield the persons responsible for illegal cutting of the trees.

6. That the DFO, Almora, Respondent No. 3 had filed the reply dated 23.07.2024 disclosing that Northern Solar Energy Private Limited was found responsible for the felling of 35 trees, and the offence under the UP Protection of Trees Act, 1976, was registered against it. The above reply further states that the penalty, towards felling of 35 trees, was recovered from all respondents as well. The said report of the DFO, Almora, also discloses that in addition to the above 35 trees, 10 trees were found to be cut but the permission was sought for cutting of four Chir trees only.

For the remaining six illegally cut trees, the criminal complaint was registered.

7. That the DFO, Almora has also filed a subsequent report dated 11.02.2025 which discloses that during two days joint inspection conducted on 25.10.2024 and 26.10.2024 by the officers of Forest and Revenue Department, it was found that 348 trees of Chir and Banj were cut. In respect of these 348 trees, complaint against the land owners has been registered and is still pending. The Answering Respondents had no role in cutting the said trees. During the inspection, the DFO merely counted the remaining stumps in the area and did not undertake any exercise to ascertain when the trees had actually been cut or whether they had fallen or decayed naturally. Consequently, the inspection report proceeds only on the basis of the existence of stumps and does not establish that the alleged cutting was carried out by the Answering Respondents or that it occurred during the period relevant to them.
8. That the report of the District Magistrate, Almora dated 23.09.2025, particularly paragraph 7 thereof, records that out of the total 348 trees referred to above, permission had been granted for cutting only 60 trees. The report further states that the three Respondents together were alleged to have cut only 32 trees, for which a penalty of ₹1,60,000/- was imposed by the Forest Department upon the three solar plant companies, and the said amount has already been deposited. It is also recorded that the remaining 288 trees

were allegedly cut by the farmers, who deposited a penalty of ₹12,80,000/- with the Forest Department and did not raise any objection to the imposition of the said penalty.

9. That it is submitted that the contents of the said report themselves indicate that penalties, wherever applicable, have already been imposed and duly complied with by the respective parties. In view thereof, no further liability can be fastened upon the answering Respondent without specific findings establishing direct involvement or violation attributable to it.
10. That the Respondent No. 3, i.e., the Divisional Forest Officer, Almora, Uttarakhand, has filed a reply stating that illegal felling of 06 trees was detected, pursuant to which action was initiated under Section 10 of the UP Protection of Trees Act, 1976, and a maximum penalty of ₹30,000/- (calculated at ₹5,000/- per tree) was again imposed on the Respondents under Section 15 of the said Act.
11. That the Answering Respondents were impleaded in the present proceedings vide order dated 24.09.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, and was subsequently directed to file their reply vide order dated 04.12.2025.
12. That it is alleged that a total of 348 trees were felled, out of which penalty proceedings and further adjudication have already been undertaken in respect of 288 trees. The DFO

during the joint inspection merely counted the stumps present at the site without undertaking any exercise to determine when the said trees were actually cut. Determining the approximate time of felling of a tree and how a tree fell ordinarily requires an assessment of factors such as the rate of decay of the wood, vegetation growth around or upon the stump, the manner in which the stump intersects with the ground, and the colour and condition of the exposed wood. However, no such analysis or report was undertaken or forwarded by the DFO while arriving at the conclusion. It is therefore submitted that the trees in question could have been felled several years earlier, nevertheless, the DFO failed to conduct any proper inquiry in this regard and proceeded solely based on the presence of stumps.

13. That the inadequacies in the report are further evident from the fact that it fails to mention the khasra numbers of the land on which the inspection was allegedly conducted. In the absence of such basic particulars, the report does not establish with certainty the exact parcel of land that was inspected. Without identification of land through its khasra number, the inspection report remains vague and incapable of linking the alleged findings to any specific property. Consequently, the report does not conclusively demonstrate that the inspection was carried out on the very land which had been taken on lease by the Respondents.

14. Furthermore, the report also omits to disclose that even in the year 2025, the landowners had obtained permission from the competent authority for the cutting of certain trees upon payment of the prescribed compensation. This material fact, which directly bears upon the issue of alleged tree felling, has not been taken into consideration. In the absence of a proper identification and inspection of the leased land, and without correlating the alleged stumps to the specific khasra numbers forming part of the lease, no liability can be fastened upon the Respondents. The inspection report, therefore, fails to establish whether the stumps allegedly found were located on the land leased to the Respondents or on some other adjoining land.

15. That the reports referred to hereinabove fail to duly consider and account for the prevailing environmental and geographical conditions in the State of Uttarakhand during the period from 2021 to 2026. It is a matter of public record that the said region has experienced recurrent natural calamities, including landslides, excessive rainfall, and flash floods, which are inherent to its fragile Himalayan ecology. It is respectfully submitted that such natural events are capable of causing uprooting, falling, and damage to trees, particularly species such as Chir and Banj, without any human intervention. Therefore, attributing the entirety of the alleged tree loss solely to deliberate human activity, without undertaking a scientific and site-specific assessment to distinguish between natural and

anthropogenic causes, would be erroneous and contrary to the principles of environmental adjudication.

16. That the answering respondent submits that no comprehensive study or expert report has been placed on record by the concerned authorities to conclusively establish that all the trees alleged to have been felled were a result of illegal or unauthorized human action, rather than natural causes.



CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF BINDAL LEISURE HOME PVT. LTD HELD ON [Insert Date] AT THE REGISTERED OFFICE OF THE COMPANY

RESOLVED THAT the Board hereby authorizes **Mr. Rajeev Singh**, Manager of the Company, holder of Aadhaar No. **7746-8076-4044**, to sign, execute, and submit all necessary documents, vakalatnama, affidavits, and various forms as may be required by the advocates in connection with **Case No. 379 of 2024** pending before the **National Green Tribunal, Principal Bench, New Delhi** on behalf of the Company.

RESOLVED FURTHER THAT Mr. Rajeev Kumar is empowered to represent the Company before the advocates and authorities concerned, and to take all necessary actions incidental or ancillary thereto for the effective conduct of the said case , Signature of Mr.Rajeev Singh is attested below

RESOLVED FURTHER THAT a copy of this resolution certified by any Director of the Company be provided to the concerned authorities, advocates, and parties as may be required.

For Bindal Leisure Home Pvt. Ltd

For Bindal Leisure Home Pvt. Ltd

Mrs. Simpi Agarwal

Director

DIN: 02930544

Mrs. Rajeev kumar

Manager

Date: 20-02-2026

Place: kashipur



NORTHERN SOLAR ENERGY PRIVATE LIMITED

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF BINDAL LEISURE HOME PVT. LTD HELD ON [Insert Date] AT THE REGISTERED OFFICE OF THE COMPANY

RESOLVED THAT the Board hereby authorizes **Mr. Rajeev Singh**, Manager of the Company, holder of Aadhaar No. **7746-8076-4044**, to sign, execute, and submit all necessary documents, vakalatnama, affidavits, and various forms as may be required by the advocates in connection with **Case No. 379 of 2024** pending before the **National Green Tribunal, Principal Bench, New Delhi** on behalf of the Company.

RESOLVED FURTHER THAT Mr. Rajeev Kumar is empowered to represent the Company before the advocates and authorities concerned, and to take all necessary actions incidental or ancillary thereto for the effective conduct of the said case , Signature of Mr.Rajeev Singh is attested below

RESOLVED FURTHER THAT a copy of this resolution certified by any Director of the Company be provided to the concerned authorities, advocates, and parties as may be required.

For Northern Solar Energy Pvt. Ltd

For Northern Solar Energy Pvt. Ltd

Mrs. Ruchi Agarwal

Director

DIN: 07139678

Mrs. Rajeev kumar

Manager

Date: 20-02-2026

Place: Ramnagar



SRN SUN N SOLAR ENERGY PRIVATE LIMITED

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF BINDAL LEISURE HOME PVT. LTD HELD ON [Insert Date] AT THE REGISTERED OFFICE OF THE COMPANY

RESOLVED THAT the Board hereby authorizes **Mr. Rajeev Singh**, Manager of the Company, holder of Aadhaar No. **7746-8076-4044**, to sign, execute, and submit all necessary documents, vakalatnama, affidavits, and various forms as may be required by the advocates in connection with **Case No. 379 of 2024** pending before the **National Green Tribunal, Principal Bench, New Delhi** on behalf of the Company.

RESOLVED FURTHER THAT Mr. Rajeev Kumar is empowered to represent the Company before the advocates and authorities concerned, and to take all necessary actions incidental or ancillary thereto for the effective conduct of the said case , Signature of Mr.Rajeev Singh is attested below

RESOLVED FURTHER THAT a copy of this resolution certified by any Director of the Company be provided to the concerned authorities, advocates, and parties as may be required.

For SRN SUN N Solar Energy Pvt. Ltd

For SRN SUN N Solar Energy Pvt. Ltd

Mrs. Rakesh Kumar Agarwal

Director

DIN: 02950742

Mrs. Rajeev kumar

Manager

Date: 20-02-2026

Place: Ramnagar

कार्यालय मुख्य अग्निशमन

ईमेल-efontl.ukfs@gmail.com,

अधिकारी

नैनीताल / अल्मोड़ा

(हल्द्वानी)

पत्रांक:- सीएफओ / अ0सु0-1 / 2022
सेवा में,

दिनांक-जुलाई 5, 2022

OWNER/MANAGER,
BINDAL LEISURE HOMES PRIVATE LIMITED,
KUNIDHAR, SULT BHIKIYASEN,
DISTT-ALMORA, UTTARAKHAND,

विषय:- अग्नि सुरक्षा दृष्टिकोण से निरीक्षण कर अनापत्ति प्रमाण-पत्र निर्गत किये जाने विषयक।

कृपया उपरोक्त विषयक एवं आवेदक द्वारा किए गये आवेदन पत्र सं0-98379687 दिनांक:-24.06.2022 के परिपेक्ष्य में इस कार्यालय के निर्गत आदेश दिनांक:25.06.2022 के अनुपालन में अग्निशमन अधिकारी रानीखेत द्वारा BINDAL LEISURE HOMES PRIVATE LIMITED, KUNIDHAR, SULT BHIKIYASEN, का प्राथमिक अग्नि सुरक्षा दृष्टिकोण से निरीक्षण किया गया उक्त के अनुसार वर्तमान में निम्नांकित अग्नि सुरक्षा व्यवस्था पाई गई।

1. परिसर में रिजर्व वाटर टैंक 10 हजार ली0 क्षमता का प्राविधान किया गया है।
2. परिसर में 30 अदद एबीसी टाईप फायर एक्सटिंग्यूशर 04 किग्रा0 क्षमता का प्राविधान किया गया है।

उपरोक्त के अतिरिक्त संस्थान का किसी भी कार्य दिवस में मुझ अधोहस्ताक्षरी द्वारा अग्नि सुरक्षा दृष्टिकोण से

निरीक्षण किया जा सकता है साथ ही निर्देशित किया जाता है कि-

1. संस्थान के विस्तार/अतिरिक्त निर्माण किये जाने की दशा में तदनुसार NBC-2016 के Part-04 में निहित मानको के अनुसार अतिरिक्त अग्नि सुरक्षा व्यवस्था किया जाना अनिवार्य होगा।
2. संस्थान/परिसर में प्रत्येक समय पानी रिजर्व रखा जाना अनिवार्य होगा तथा स्थापित अग्नि सुरक्षा व्यवस्था की कार्यक्षमता व रख-रखाव को प्रत्येक समय उच्च स्तर पर बनाय रखेंगे।
3. सभी बाहर निकलने या बचाव के रास्ते, सैटबैक प्रत्येक दशा में अवरोध मुक्त रखी जायें।
4. आपके संस्थान में कार्यरत कर्मचारियों को उपलब्ध अग्निशमन यन्त्रों का सुरक्षित निष्क्रमण प्रक्रिया (Evacuation) का ज्ञान होना आवश्यक है।
5. विद्युत स्विच बोर्ड/विद्युत पैनल के आस-पास तथा निकास मार्ग, भवन सैट बैक क्षेत्र में किसी समाग्री का भण्डारण नहीं किया जायेगा, भण्डारण किये जाने पर यह प्रबन्धन की लापरवाही मानी जायेगी तथा भविष्य में अग्नि दुर्घटना घटित होने पर बीमा दावे हेतु संस्तुति नहीं की जायेगी।
6. प्रत्येक 03 वर्ष से पूर्व इस कार्यालय से अग्निशमन यन्त्रों का परीक्षण कराकर (नियमानुसार (10 रू0 प्रति फायर एक्सटिंग्यूशर टैस्टिंग शुल्क) निर्धारित शुल्क-(फायर सर्विस हैड 0070 अन्य प्रशासनिक सेवाएं 60 अन्य सेवाये , 109 अग्नि से संरक्षण एव नियन्त्रण कराया जायेगा) अग्निशमन अनापत्ति प्रमाण-पत्र का नवीनीकरण कराया जाना अनिवार्य होगा। प्रमाण-पत्र नवीनीकृत नहीं कराये जाने की दशा में यह अनापत्ति प्रमाण-पत्र स्वतः ही निरस्त: समझा जायेगा। साथ ही प्रत्येक छः माह में भवन अथवा परिसर में अग्नि सुरक्षा व्यवस्था एवं उपकरणों की स्थिति संतोषजनक एवं कार्यशील होने का स्व-घोषणा प्रमाण-पत्र / SELF AUDIT REPORT प्रस्तुत / अपलोड करना होगा।
7. निर्गत अग्नि सुरक्षा प्रमाण-पत्र का उपयोग किसी अवैध निर्माण/कब्जे को नियमित करने के लिए मान्य नहीं होगा।

अतः इस कार्यालय से दिये गये निर्देश/सुझाव तथा शर्तों का पालन किए जाने एवं अग्निशमन अधिकारी रानीखेत द्वारा मुझ अधोहस्ताक्षरी कार्यालय को प्रेषित संस्तुति आख्यां पत्रांक-अ0सु0व्यव0 / FS RKT / 2022 के आधार पर BINDAL LEISURE HOMES PRIVATE LIMITED, KUNIDHAR, SULT BHIKIYASEN, को दिनांक-05 जुलाई 2022 से 04 जुलाई 2025 तक अधिभोग (Occupancy)/अध्यासन किए जाने हेतु अग्नि सुरक्षा दृष्टिकोण से इस कार्यालय को कोई आपत्ति नहीं है।

अनापत्ति प्रमाण पत्र निर्गत किया जाता है।

मुख्य अग्निशमन अधिकारी
मुख्य अग्निशमन अधिकारी
नैनीताल (हल्द्वानी)

दूरभाष-(05946)262839

Email- aeielectricalsafetybr@gmail.com

कार्यालय

सहायक विद्युत निरीक्षक, उत्तराखंड शासन

जनपद कार्यालय बागेश्वर

पता- पंचायत घर, बड़ी मुखानी, निकट हीरा कान्वेन्ट स्कूल, हल्द्वानी (नैनीताल)

पत्रांक- 205

मु०वि०नि०/बी०आर०/आई/32/01/2024-25

दिनांक 08/01/2025

सेवा में,

M/s Bindal Leisure Home Pvt Ltd.

H.No-431, Indira Colony,

Kashipur, Distt- Udham Singh Nagar.

विषय- M/s Bindal Leisure Home Pvt Ltd.H.No-431, Indira Colony, Kashipur, Distt- Udham Singh Nagar द्वारा Village Kunidhar, Distt.- Almora में अधिष्ठापित 2700kwP सोलर प्लांट के विद्युत अधिष्ठापनों के नियतकालिक निरीक्षण के संबंध में।

प्रसंग- चा० सं०- 0043024E0060370 रु-18450 दिनांक- 28 /08 /2024

महोदय,

ऊपर्युक्त विषयक प्रासंगिक संदर्भ में आप द्वारा Village Kunidhar, Distt.- Almora में अधिष्ठापित 2700 kwP सोलर प्लांट के विद्युत अधिष्ठापनों का नियतकालिक निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक 24/12/2024 को किया गया। निरीक्षण के समय उक्त विद्युत अधिष्ठापन को विद्युत आपूर्ति एवं सुरक्षा से संबंधित उपाय विनियम 2023 के प्रावधानों के अंतर्गत सामान्यतः संतोषजनक पाया गया। अधिष्ठापन का विवरण निम्न प्रकार है-

PV Modules: Make-Canadian Solar					
Input cables (DC) (From Array to Inverter) – 1C X 4 Sqmm, 1500 VDC, Type-1					
Inverters Qty: 14 NOs					
Make	Serial Nos	Maximum DC Input circuits	Voltage range MPPT DC	Rated Input Voltage	I _{max} (DC)
Huawei-200 KTL	BK2239000070	18	500-1500V	1500 V DC	270A
	BK2239000057	18	500-1500V	1500 V DC	270A
	BK2239000061	18	500-1500V	1500 V DC	270A
	BK2239000126	18	500-1500V	1500 V DC	270A
	BK2239000060	18	500-1500V	1500 V DC	270A
	BK2239000048	18	500-1500V	1500 V DC	270A
	BK2239000053	18	500-1500V	1500 V DC	270A
	BK2239000041	18	500-1500V	1500 V DC	270A
	BK2239000046	18	500-1500V	1500 V DC	270A
	BK2239000044	18	500-1500V	1500 V DC	270A
	BK2239000065	18	500-1500V	1500 V DC	270A
	BK2239001163	18	500-1500V	1500 V DC	270A
	BK2239000058	18	500-1500V	1500 V DC	270A
	BK2239000051	18	500-1500V	1500 V DC	270A

LT Cable Details	
Input cable from Inverter to LT Panel	185 Sqmm, 1.1 KV, 3C, ALAR, XLPE FRLS Cable
LT Panel to Transformer	240 Sqmm, 1.1 KV, 3C, ALAR, XLPE FRLS Cable
Transformer	Make-MEI Power Pvt Ltd., Capacity-3250 kVA, Voltage-33kV/0.80kV, Serial No-110220
Transformer	Make-MEI Power Pvt Ltd., Capacity-15 kVA, Voltage-800/415V, Serial No-110224
ACB (800V)	Make- OMEGA, Serial No-AV829498U
ACB (800V)	Make- OMEGA, Serial No-AV829500U
VCB (36 KV)	Schneider Sr.No- 222757018-1-10

Conditions

1. This approval is valid up to 23/12/2026.
2. This approval shall be displayed in the control room.
3. The installation shall always be kept open for inspection of Electrical Inspectorate authorities.
4. Any change in the installation be intimated to this office and fresh approval shall be obtained. It shall be the responsibility of the owner of all installations to maintain and operate the installation in a condition free from danger and as recommended by the manufacturer or by the relevant codes of practice of the Bureau of Indian Standards.

भवदीय

psm

(पवन सिंह)

सहायक विद्युत निरीक्षक, उत्तराखण्ड शासन

कार्यालय मुख्य अग्निशमन

अधिकारी

नैनीताल/अल्मोड़ा

(हल्द्वानी)

ईमेल-cfontl.ukfs@gmail.com,

पत्रांक:-सीएफओ/अ0सु0-1/2022
सेवा में,

दिनांक-जुलाई 5, 2022

OWNER/MANAGER,
NORTHERN SOLAR ENERGY PRIVATE LIMITED,
KUNIDHAR, SULT BHIKIYASEN,
DISTT-ALMORA, UTTARAKHAND,

विषय:- अग्नि सुरक्षा दृष्टिकोण से निरीक्षण कर अनापत्ति प्रमाण-पत्र निर्गत किये जाने विषयक।

कृपया उपरोक्त विषयक एवं आवेदक द्वारा किए गये आवेदन पत्र सं0-56653486 दिनांक:-24.06.2022 के परिपेक्ष्य में इस कार्यालय के निर्गत आदेश दिनांक:25.06.2022 के अनुपालन में अग्निशमन अधिकारी रानीखेत द्वारा NORTHERN SOLAR ENERGY PRIVATE LIMITED, KUNIDHAR, SULT BHIKIYASEN, का प्राथमिक अग्नि सुरक्षा दृष्टिकोण से निरीक्षण किया गया उक्त के अनुसार वर्तमान में निम्नांकित अग्नि सुरक्षा व्यवस्था पाई गई।

1. परिसर में रिजर्व वाटर टैंक 10 हजार ली0 क्षमता का प्राविधान किया गया है।
2. परिसर में 30 अदद एबीसी टाईप फायर एक्सटिंग्यूशर 04 किग्रा0 क्षमता का प्राविधान किया गया है।

उपरोक्त के अतिरिक्त संस्थान का किसी भी कार्य दिवस में मुझ अधोहस्ताक्षरी द्वारा अग्नि सुरक्षा दृष्टिकोण से निरीक्षण किया जा सकता है साथ ही निर्देशित किया जाता है कि-

1. संस्थान के विस्तार/अतिरिक्त निर्माण किये जाने की दशा में तदनुसार NBC-2016 के Part-04 में निहित मानको के अनुसार अतिरिक्त अग्नि सुरक्षा व्यवस्था किया जाना अनिवार्य होगा।
2. संस्थान/परिसर में प्रत्येक समय पानी रिजर्व रखा जाना अनिवार्य होगा तथा स्थापित अग्नि सुरक्षा व्यवस्था की कार्यक्षमता व रख-रखाव को प्रत्येक समय उच्च स्तर पर बनाय रखेंगे।
3. सभी बाहर निकलने या बचाव के रास्ते, सैटबैक प्रत्येक दशा में अवरोध मुक्त रखी जायें।
4. आपके संस्थान में कार्यरत कर्मचारियों को उपलब्ध अग्निशमन यन्त्रों का सुरक्षित निष्क्रमण प्रक्रिया (Evacuation) का ज्ञान होना आवश्यक है।
5. विद्युत स्विच बोर्ड/विद्युत पैनल के आस-पास तथा निकास मार्ग, भवन सैट बैक क्षेत्र में किसी समाग्री का भण्डारण नहीं किया जायेगा, भण्डारण किये जाने पर यह प्रबन्धन की लापरवाही मानी जायेगी तथा भविष्य में अग्नि दुर्घटना घटित होने पर बीमा दावे हेतु संस्तुति नहीं की जायेगी।
6. प्रत्येक 03 वर्ष से पूर्व इस कार्यालय से अग्निशमन यन्त्रों का परीक्षण कराकर (नियमानुसार (10 रु0 प्रति फायर एक्सटिंग्यूशर टैस्टिंग शुल्क) निर्धारित शुल्क-(फायर सर्विस हैड 0070 अन्य प्रशासनिक सेवाएं 60 अन्य सेवाये , 109 अग्नि से संरक्षण एव नियन्त्रण कराया जायेगा) अग्निशमन अनापत्ति प्रमाण-पत्र का नवीनीकरण कराया जाना अनिवार्य होगा। प्रमाण-पत्र नवीनीकृत नहीं कराये जाने की दशा में यह अनापत्ति प्रमाण-पत्र स्वतः ही निरस्त: समझा जायेगा। साथ ही प्रत्येक छः माह में भवन अथवा परिसर में अग्नि सुरक्षा व्यवस्था एवं उपकरणों की स्थिति संतोषजनक एवं कार्यशील होने का स्व-घोषणा प्रमाण-पत्र / SELF AUDIT REPORT प्रस्तुत / अपलोड करना होगा।
7. निर्गत अग्नि सुरक्षा प्रमाण-पत्र का उपयोग किसी अवैध निर्माण/कब्जे को नियमित करने के लिए मान्य नहीं होगा।

अतः इस कार्यालय से दिये गये निर्देश/सुझाव तथा शर्तों का पालन किए जाने एवं अग्निशमन अधिकारी रानीखेत द्वारा मुझ अधोहस्ताक्षरी कार्यालय को प्रेषित संस्तुति आख्यां पत्रांक-अ0सु0व्यव0/FS RKT/2022 के आधार पर NORTHERN SOLAR ENERGY PRIVATE LIMITED, KUNIDHAR, SULT BHIKIYASEN, को दिनांक-05 जुलाई 2022 से 04 जुलाई 2025 तक अधिभोग (Occupancy)/अध्यासन किए जाने हेतु अग्नि सुरक्षा दृष्टिकोण से इस कार्यालय को कोई आपत्ति नहीं है।

अनापत्ति प्रमाण पत्र निर्गत किया जाता है।

मुख्य अग्निशमन अधिकारी
नैनीताल (हल्द्वानी)

कार्यालय

सहायक विद्युत निरीक्षक, उत्तराखण्ड शासन

जनपद कार्यालय बागेश्वर

पता- पचायत घर, बडी मुखानी, निकट हीरा कन्वेन्ट स्कूल, हल्द्वानी (नैनीताल)

पत्रांक- 202

मु०वि०नि०/बी०आर०/आई/32/01/2024-25

दिनांक 08-01-2025

सेवा में,

M/s Northern solar energy pvt Ltd.

5th Km Stone, Ramnagar Road, Chilkiya

Ramnagar, Distt.-Nainital.

विषय M/s Northern solar energy pvt Ltd. 5th Km Stone, Ramnagar Road, Chilkiya Ramnagar, Distt.- Nainital. द्वारा Village Kunidhar, Distt.- Almora में अधिष्ठापित 2000kwP सोलर प्लांट के विद्युत अधिष्ठापनों के नियतकालिक निरीक्षण के संबंध में।

प्रसंग- चा० सं०- 0043024E0060297 रु-18450 दिनांक- 28 /08 /2024

महोदय,

उपर्युक्त विषयक प्रासंगिक संदर्भ में आप द्वारा Village Kunidhar, Distt.- Almora में अधिष्ठापित 2000kwP सोलर प्लांट के विद्युत अधिष्ठापनों का नियतकालिक निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक 24/12/2024 को किया गया। निरीक्षण के समय उक्त विद्युत अधिष्ठापन को विद्युत आपूर्ति एवं सुरक्षा से संबंधित उपाय विनियम 2023 के प्रावधानों के अंतर्गत सामान्यतः संतोषजनक पाया गया।

अधिष्ठापन का विवरण निम्न प्रकार है-

PV Modules: Make-Canadian Solar					
Input cables (DC) (From Array to Inverter) – 1C X 4 Sqmm, 1500 VDC, Type-1					
Inverters Qty: 10 NOs					
Make	Serial Nos	Maximum DC Input circuits	Voltage range MPPT DC	Max Input Voltage	I _{max} (DC)
Huawei-200 KTL	BK2239000039	18	500-1500V	1500 V DC	270A
	BK2239000040	18	500-1500V	1500 V DC	270A
	BK2239000050	18	500-1500V	1500 V DC	270A
	BK2239000009	18	500-1500V	1500 V DC	270A
	ES22B013447	18	500-1500V	1500 V DC	270A
	BK2239000047	18	500-1500V	1500 V DC	270A
	BK2239000042	18	500-1500V	1500 V DC	270A
	BK2239000030	18	500-1500V	1500 V DC	270A
	BK2239000049	18	500-1500V	1500 V DC	270A
	BK2239000052	18	500-1500V	1500 V DC	270A

LT Cable Details	
Input cable from Inverter to LT Panel	185 Sqmm, 1.1 KV, 3C, ALAR, XLPE FRLS Cable
LT Panel to Transformer	240 Sqmm, 1.1 KV, 3C, ALAR, XLPE FRLS Cable
Transformer	Make-MEI Power Pvt Ltd., Capacity-3250 kVA, Voltage-33kV/0.80kV, Serial No-110218
Transformer	Make-MEI Power Pvt Ltd., Capacity-15 kVA, Voltage-800/415V, Serial No-110225
ACB (800V)	Make- OMEGA, Serial No-AV829503U
ACB (800V)	Make- OMEGA, Serial No-AV829501U
VCB (36KV)	Make- Schneider, Serial no- 300368140-1-20

Conditions

1. This approval is valid up to 23/12/2026.
2. This approval shall be displayed in the control room.
3. The installation shall always be kept open for inspection of Electrical Inspectorate authorities.
4. Any change in the installation be intimated to this office and fresh approval shall be obtained. It shall be the responsibility of the owner of all installations to maintain and operate the installation in a condition free from danger and as recommended by the manufacturer or by the relevant codes of practice of the Bureau of Indian Standards.

भवदीय



(पवन सिंह)

सहायक विद्युत निरीक्षक

पत्रांक:-सीएफओ/अ0सु0-1/2022
सेवा में,

दिनांक-जुलाई 5, 2022

OWNER/MANAGER,
S R N SOLAR ENERGY PRIVATE LIMITED,
KUNIDHAR, SULT BHIKIYASEN,
DISTT-ALMORA, UTTARAKHAND,

विषय:- अग्नि सुरक्षा दृष्टिकोण से निरीक्षण कर अनापत्ति प्रमाण-पत्र निर्गत किये जाने विषयक।

कृपया उपरोक्त विषयक एवं आवेदक द्वारा किए गये आवेदन पत्र सं0-77258831 दिनांक:-24.06.2022 के परिपेक्ष्य में इस कार्यालय के निर्गत आदेश दिनांक:25.06.2022 के अनुपालन में अग्निशमन अधिकारी रानीखेत द्वारा S R N SOLAR ENERGY PRIVATE LIMITED, KUNIDHAR, SULT BHIKIYASEN, का प्राथमिक अग्नि सुरक्षा दृष्टिकोण से निरीक्षण किया गया उक्त के अनुसार वर्तमान में निम्नांकित अग्नि सुरक्षा व्यवस्था पाई गई।

1. परिसर में रिजर्व वाटर टैंक 10 हजार ली0 क्षमता का प्राविधान किया गया है।
2. परिसर में 33 अदद एबीसी टाईप फायर एक्सटिंग्यूशर 04 किग्रा0 क्षमता, 01 अदद सीओटू टाईप फायर एक्सटिंग्यूशर 4.5 किग्रा0 क्षमता का प्राविधान किया गया है।

उपरोक्त के अतिरिक्त संस्थान का किसी भी कार्य दिवस में मुझ अधोहस्ताक्षरी द्वारा अग्नि सुरक्षा दृष्टिकोण से निरीक्षण किया जा सकता है साथ ही निर्देशित किया जाता है कि-

1. संस्थान के विस्तार/अतिरिक्त निर्माण किये जाने की दशा में तदनुसार NBC-2016 के Part-04 में निहित मानको के अनुसार अतिरिक्त अग्नि सुरक्षा व्यवस्था किया जाना अनिवार्य होगा।
2. संस्थान/परिसर में प्रत्येक समय पानी रिजर्व रखा जाना अनिवार्य होगा तथा स्थापित अग्नि सुरक्षा व्यवस्था की कार्यक्षमता व रख-रखाव को प्रत्येक समय उच्च स्तर पर बनाय रखेगे।
3. सभी बाहर निकलने या बचाव के रास्ते, सैटबैक प्रत्येक दशा में अवरोध मुक्त रखी जायें।
4. आपके संस्थान में कार्यरत कर्मचारियों को उपलब्ध अग्निशमन यन्त्रों का सुरक्षित निष्क्रमण प्रक्रिया (Evacuation) का ज्ञान होना आवश्यक है।
5. विद्युत स्विच बोर्ड/विद्युत पैनल के आस-पास तथा निकास मार्ग, भवन सैट बैक क्षेत्र में किसी समाग्री का भण्डारण नही किया जायेगा, भण्डारण किये जाने पर यह प्रबन्धन की लापरवाही मानी जायेगी तथा भविष्य में अग्नि दुर्घटना घटित होने पर बीमा दावे हेतु संस्तुति नही की जायेंगी।
6. प्रत्येक 03 वर्ष से पूर्व इस कार्यालय से अग्निशमन यन्त्रों का परीक्षण कराकर (नियमानुसार (10 रु0 प्रति फायर एक्सटिंग्यूशर टैस्टिंग शुल्क) निर्धारित शुल्क-(फायर सर्विस हैड 0070 अन्य प्रशासनिक सेवाएं 60 अन्य सेवाये , 109 अग्नि से संरक्षण एवं नियन्त्रण कराया जायेगा) अग्निशमन अनापत्ति प्रमाण-पत्र का नवीनीकरण कराया जाना अनिवार्य होगा। प्रमाण-पत्र नवीनीकृत नही कराये जाने की दशा में यह अनापत्ति प्रमाण-पत्र स्वतः ही निरस्त: समझा जायेगा। साथ ही प्रत्येक छः माह में भवन अथवा परिसर में अग्नि सुरक्षा व्यवस्था एवं उपकरणों की स्थिति संतोषजनक एवं कार्यशील होने का स्व-घोषणा प्रमाण-पत्र/SELF AUDIT REPORT प्रस्तुत/अपलोड करना होगा।
7. निर्गत अग्नि सुरक्षा प्रमाण-पत्र का उपयोग किसी अवैध निर्माण/कब्जे को नियमित करने के लिए मान्य नही होगा।

अतः इस कार्यालय से दिये गये निर्देश/सुझाव तथा शर्तों का पालन किए जाने एवं अग्निशमन अधिकारी रानीखेत द्वारा मुझ अधोहस्ताक्षरी कार्यालय को प्रेषित संस्तुति आख्यां पत्रांक-अ0सु0व्यव0/FS RKT/2022 के आधार पर S R N SOLAR ENERGY PRIVATE LIMITED, KUNIDHAR, SULT BHIKIYASEN, को दिनांक-05 जुलाई 2022 से 04 जुलाई 2025 तक अधिभोग (Occupancy)/अध्यासन किए जाने हेतु अग्नि सुरक्षा दृष्टिकोण से इस कार्यालय को कोई आपत्ति नही है।

अनापत्ति प्रमाण पत्र निर्गत किया जाता है।

मुख्य अग्निशमन अधिकारी
मुख्य अग्निशमन (हल्द्वानी) अधिकारी
नैनीताल (हल्द्वानी)

कार्यालय

सहायक विद्युत निरीक्षक, उत्तराखण्ड शासन

जनपद कार्यालय नागेश्वर

पता- पंचायत घर, बड़ी मुखानी, निकट हीरा कान्वेन्ट स्कूल, हलद्वानी (नैनीताल)

पत्रांक- 204

मु०वि०नि०/बी०आर०/आई/32/01/2024-25

दिनांक 08-01-2025

सेवा में,

M/s SRN Sun N Solar Energy private limited.

5th Km Stone, Ramnagar Road, Chilkiya

Ramnagar, Distt.-Nainital.

विषय- M/s SRN Sun N Solar Energy private limited. 5th Km Stone, Ramnagar Road, Chilkiya Ramnagar. Distt.-Nainital द्वारा Village Kunidhar, Distt.- Almora में अधिष्ठापित 2000kWp सोलर प्लांट के विद्युत अधिष्ठापनों के नियतकालिक निरीक्षण के संबंध में।

प्रसंग- चा० सं०- 0043024E0060405 रु-18450 दिनांक- 28 /08 /2024

महोदय,

उपर्युक्त विषयक प्रासंगिक संदर्भ में आप द्वारा Village Kunidhar, Distt.- Almora में अधिष्ठापित 2000kWp सोलर प्लांट के विद्युत अधिष्ठापनों का नियतकालिक निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक 24/12/2024 को किया गया। निरीक्षण के समय उक्त विद्युत अधिष्ठापन को विद्युत आपूर्ति एवं सुरक्षा से संबंधित उपाय विनियम 2023 के प्रावधानों के अंतर्गत सामान्यतः संतोषजनक पाया गया।

अधिष्ठापन का विवरण निम्न प्रकार है-

PV Modules: Make- Canadian Solar					
Input cables (DC) (From Array to Inverter) – 1C X 4 Sqmm, 1500 VDC, Type-1					
Inverters Qty: 10 NOs					
Make	Serial Nos	Maximum DC Input circuits	Voltage range MPPT DC	Rated Input Voltage	I _{max} (DC)
Huawei-200 KTL	BK2239000038	18	500-1500V	1500 V DC	270A
	BK2239000021	18	500-1500V	1500 V DC	270A
	BK2239000003	18	500-1500V	1500 V DC	270A
	BK2239000055	18	500-1500V	1500 V DC	270A
	BK2239000054	18	500-1500V	1500 V DC	270A
	ES23B0014408	18	500-1500V	1500 V DC	270A
	BK2239000011	18	500-1500V	1500 V DC	270A
	BK2239000038	18	500-1500V	1500 V DC	270A
	BK2239000033	18	500-1500V	1500 V DC	270A
	BK2239000027	18	500-1500V	1500 V DC	270A

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LT Cable Details	
Input cable from Inverter to LT Panel	185 Sqmm, 1.1 KV, 3C, ALAR,XLPE FRLS Cable
LT Panel to Transformer	240 Sqmm, 1.1 KV, 3C, ALAR,XLPE FRLS Cable
Transformer	Make-MEI Power Pvt Ltd., Capacity-3150 kVA, Voltage-33kV/0.80kV, Serial No-110219
Transformer	Make-MEI Power Pvt Ltd., Capacity-15 kVA, Voltage-800/415V, Serial No-110223
ACB (800V)	Make- OMEGA, Serial No-AV829511U
ACB (800V)	Make- OMEGA, Serial No-AV829502U
VCB (36KV)	Make- Schneider Serial No-222757018-1-13

Conditions

1. This approval is valid up to 23/12/2026.
2. This approval shall be displayed in the control room.
3. The installation shall always be kept open for inspection of Electrical Inspectorate authorities.
4. Any change in the installation be intimated to this office and fresh approval shall be obtained. It shall be the responsibility of the owner of all installations to maintain and operate the installation in a condition free from danger and as recommended by the manufacturer or by the relevant codes of practice of the Bureau of Indian Standards.

भवदीय



(पवन सिंह)

सहायक विद्युत निरीक्षक

**Provisional Consent Order (CTE)****Application No-2025951 Dated: 24/03/2022****Ref No-9534/UEPPCB/Haldwani RO/Almora/CTE/2025951****Valid upto: 23/03/2027****To****M/s BINDAL LEISURE HOMES PRIVATE LIMITED****Vill: Kunidhar, Sult, Bhikiyasen, Almora, Uttrakhand 263667****District: Almora****Phone no: 9837026664****SUB: Consent to Establish (NOC) under Section 25 of****REF: Your Application No. (CtE:CTE)-Fresh 2025951 and Dated 05/03/2022**

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Vill: Kunidhar, Sult, Bhikiyasen, Almora, Uttrakhand 263667 Phone No. 9837026664 for the manufacturing of the items/products as mentioned in the detailed order ***.

The Validity period of the order will be Five Years from the date of issue of CTE (NOC) order.

1 CTE Order No: 2025951 Valid upto: 23/03/2027

All Conditions under the shall be Applicable to you as mentioned in the detailed Consent Order ***

Approved CETP: Not Linked to any CETP

Approved TSDF: Bharat Oil & Waste Management Ltd.[11454]

3. GENERAL CONDITIONS :-


- This order is provisional order and detailed order is considered as final.
- All the conditions and provisions under the Water Act 1974, the Air Act 1981 and the Environment (Protection) Act 1986 and the rules made there under shall be complied with*.
- All the conditions and provisions under the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules 2008 as amended shall be complied with*.
- The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
Between 6 A.M. and 10 P.M.: 75 dB (A)
Between 10 P.M. and 6 A.M.: 70 dB (A)
- In case of change of ownership/management the name and address of the new owners / partners/ directors/ proprietor or equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to the Board.
- Industry shall have to display data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emissions and solid hazardous wastes generated within the factory premises.

- g) Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 5 meters width is developed.
- h) The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.
- j) Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 5 meters width is developed.
- i) The applicant shall obtain membership of common infrastructure for disposal of effluent / Hazardous waste.
- j) The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
- k) If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property, in that case they are obliged to pay the compensation as determined by the competent authority.

***** Note : ACT-Specific, Industry-specific, Area-specific Conditions alongwith Product, Waste water effluent details shall be precisely mentioned in the DETAILED Consent Order.**

***** Note : This is only provisional communication. The final Consent/Authorization in hard copy with duly signed by competent authority shall the final and valid Consent/Authorization.**

**For and on behalf of
Uttarakhand Pollution Control Board**



Member Secretary



Provisional Consent Order (CTE)

Application No-2026119 Dated: 24/03/2022

Ref No-9538/UEPPCB/Haldwani RO/Almora/CTE/2026119

Valid upto: 23/03/2027

To

M/s NORTHERN SOLAR ENERGY PRIVATE LIMITED

Khet No-1019,3223,1064,1075,1120-22,1159,3159,1111,1054,1069,1171,3070,3091,3184,3219,3223-24 ,3099,Vill: Kunidhar,
Sult, Bhikiyasen, Almora, Uttrakhand 263667

District: Almora

Phone no: 9927221000

SUB: Consent to Establish (NOC) under Section 25 of

REF: Your Application No. (CtE:CTE)-Fresh 2026119 and Dated 10/03/2022

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Khet No-1019,3223,1064,1075,1120-22,1159,3159,1111,1054,1069,1171,3070,3091,3184,3219,3223-24 ,3099,Vill: Kunidhar, Sult, Bhikiyasen, Almora, Uttrakhand 263667 Phone No. 9927221000for the manufacturing of the items/products as mentioned in the detailed order ***.

The Validity period of the order will be Five Years from the date of issue of CTE (NOC) order.

1 CTE Order No: 2026119

Valid upto: 23/03/2027

All Conditions under the shall be Applicable to you as mentioned in the detailed Consent Order ***

Approved CETP: Not Linked to any CETP

Approved TSDF: Bharat Oil & Waste Management Ltd.[11454]

3. GENERAL CONDITIONS :-


- a) This order is provisional order and detailed order is considered as final.
- b) All the conditions and provisions under the Water Act 1974, the Air Act 1981 and the Environment (Protection) Act 1986 and the rules made there under shall be complied with*.
- c) All the conditions and provisions under the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules 2008 as amended shall be complied with*.
- d) The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
Between 6 A.M. and 10 P.M.: 75 dB (A)
Between 10 P.M. and 6 A.M.: 70 dB (A)
- e) In case of change of ownership/management the name and address of the new owners / partners/ directors/ proprietor or equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to the Board.

- f) Industry shall have to display data outside the main factory gate with regard ²⁴ quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emissions and solid hazardous wastes generated within the factory premises.
- g) Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 5 meters width is developed.
- h) The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.
- j) Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 5 meters width is developed.
- i) The applicant shall obtain membership of common infrastructure for disposal of effluent / Hazardous waste.
- j) The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
- k) If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property, in that case they are obliged to pay the compensation as determined by the competent authority.

***** Note : ACT-Specific, Industry-specific, Area-specific Conditions alongwith Product,Waste water effluent details shall be precisely mentioned in the DETAILED Consent Order.**

***** Note :This is only provisional communication. The final Consent/Authorization in hard copy with duly signed by competent authority shall the final and valid Consent/Authorization.**

**For and on behalf of
Uttarakhand Pollution Control Board**



Member Secretary



Provisional Consent Order (CTE)

Application No-2026296 Dated: 24/03/2022

Ref No-9540/UEPPCB/Haldwani RO/Almora/CTE/2026296

Valid upto: 23/03/2027

To

M/s SRN SUN N SOLAR ENERGY PRIVATE LIMITED

Khet No-3175,1021-22,3071,3074,1106,1041-43,1141-43,1132,1323,1533,3058,3076,1164, Vill: Kunidhar, Sult, Bhikiyasen,
Almora, Uttrakhand 263667

District: Almora

Phone no: 9259220000

SUB: Consent to Establish (NOC) under Section 25 of

REF: Your Application No. (CTE:CTE)-Fresh 2026296 and Dated 10/03/2022

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Khet No-3175,1021-22,3071,3074,1106,1041-43,1141-43,1132,1323,1533,3058,3076,1164, Vill: Kunidhar, Sult, Bhikiyasen, Almora, Uttrakhand 263667 Phone No. 9259220000 for the manufacturing of the items/products as mentioned in the detailed order ***.

The Validity period of the order will be Five Years from the date of issue of CTE (NOC) order.

1 CTE Order No: 2026296

Valid upto: 23/03/2027

All Conditions under the shall be Applicable to you as mentioned in the detailed Consent Order ***

Approved CETP: Not Linked to any CETP

Approved TSDF: Bharat Oil & Waste Management Ltd.[11454]

3. GENERAL CONDITIONS :-

- a) This order is provisional order and detailed order is considered as final.
- b) All the conditions and provisions under the Water Act 1974, the Air Act 1981 and the Environment (Protection) Act 1986 and the rules made there under shall be complied with*.
- c) All the conditions and provisions under the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules 2008 as amended shall be complied with*.
- d) The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
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Between 10 P.M. and 6 A.M.: 70 dB (A)
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- f) Industry shall have to display data outside the main factory gate with regard **26** quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emissions and solid hazardous wastes generated within the factory premises.
- g) Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 5 meters width is developed.
- h) The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.
- j) Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 5 meters width is developed.
- i) The applicant shall obtain membership of common infrastructure for disposal of effluent / Hazardous waste.
- j) The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
- k) If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property, in that case they are obliged to pay the compensation as determined by the competent authority.

***** Note : ACT-Specific, Industry-specific, Area-specific Conditions alongwith Product,Waste water effluent details shall be precisely mentioned in the DETAILED Consent Order.**

***** Note :This is only provisional communication. The final Consent/Authorization in hard copy with duly signed by competent authority shall the final and valid Consent/Authorization.**

**For and on behalf of
Uttarakhand Pollution Control Board**



Member Secretary

IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 379 of 2024

IN THE MATTER OF :

BHUWAN CHANDRA BHATT

...APPLICANT

AND

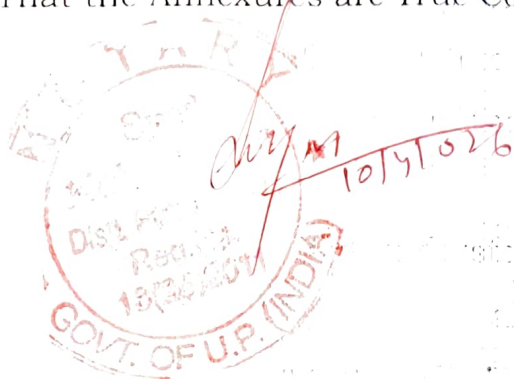
**MEMBER SECRETARY, UTTARAKHAND POLLUTION CONTROL
BOARD and ORS**

...RESPONDENTS

AFFIDAVIT

I, Rajiv Singh, aged about 36 years S/o Balisthar Singh , R/o Village Rooppur Kripa, Post Office: Rooppur Kamalu, Pilibhit, PO: Pilibhit, District: Pilibhit, Uttar Pradesh-262001, Manager of Bindal Leisure Home Pvt. Ltd. , Respondent No. 5, presently at Pilibhit, Uttar Pradesh do hereby state on oath and declare as under:-

1. That I am the Manager of Bindal Leisure Home Pvt. Ltd. , Respondent No. 5 and duly authorised by the company vide board resolution dated 20.02.2026 to deal with the present case. I am well conversant with the facts of the case and hence competent to swear this Affidavit.
2. That I have read and understood the accompanying Reply/ Report paragraph 1 to 16 along with Annexures which has been prepared by the lawyer upon my instructions. I say that whatever is stated therein is true and correct on the basis of documents available on record and to the best of my knowledge and belief.
3. That the Annexures are True Copies of their original.



21/11/26
DEPONENT

VERIFICATION:

I, above named deponent do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

Verified on this the day of April, 2026 at Pilibhit, Uttar Pradesh

राजीव सिंह
DEPONENT

10/4/26
GOVT. OF U.P. INDIA

IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 379 of 2024

IN THE MATTER OF :

BHUWAN CHANDRA BHATT

...APPLICANT

AND

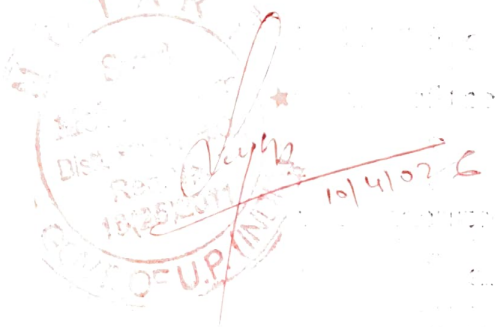
**MEMBER SECRETARY, UTTARAKHAND POLLUTION CONTROL
BOARD and ORS**

...RESPONDENTS

AFFIDAVIT

I, Rajiv Singh, aged about 36 years S/o Balisthar Singh , R/o Village Rooppur Kripa, Post Office: Rooppur Kamalu, Pilibhit, PO: Pilibhit, District: Pilibhit, Uttar Pradesh-262001, Manager of S. R. N.Sun and Solar Energy, Pvt. Ltd. , Respondent No. 7, presently at Pilibhit, Uttar Pradesh do hereby state on oath and declare as under:-

1. That I am the Manager of S. R. N.Sun and Solar Energy, Pvt. Ltd., Respondent No. 7 and duly authorised by the company vide board resolution dated 20.02.2026 to deal with the present case. I am well conversant with the facts of the case and hence competent to swear this Affidavit.
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3. That the Annexures are True Copies of their original.



शुद्धावधि
DEPONENT

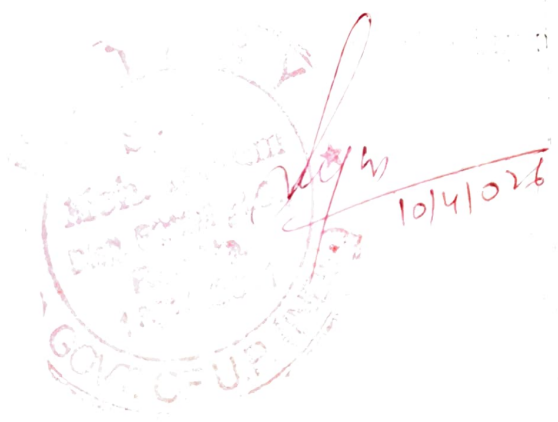
VERIFICATION:

I, above named deponent do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

Verified on this the day of April, 2026 at Pilibhit, Uttar Pradesh

साजवतिह
DEPONENT

10/4/26



34
**IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL,
 PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 379 of 2024

IN THE MATTER OF :

BHUWAN CHANDRA BHATT

...APPLICANT

AND

**MEMBER SECRETARY, UTTARAKHAND POLLUTION CONTROL
 BOARD and ORS**

...RESPONDENTS

AFFIDAVIT

I, Rajiv Singh, aged about 36 years S/o Balisthar Singh , R/o Village Rooppur Kripa, Post Office: Rooppur Kamalu, Pilibhit, PO: Pilibhit, District: Pilibhit, Uttar Pradesh-262001, Manager of S. R. N.Sun and Solar Energy, Pvt. Ltd. , Respondent No. 7, presently at Pilibhit, Uttar Pradesh do hereby state on oath and declare as under:-

1. That I am the Manager of S. R. N.Sun and Solar Energy, Pvt. Ltd., Respondent No. 7 and duly authorised by the company vide board resolution dated 20.02.2026 to deal with the present case. I am well conversant with the facts of the case and hence competent to swear this Affidavit.
2. That I have read and understood the accompanying Reply/ Report paragraph 1 to 16 along with Annexures which has been prepared by the lawyer upon my instructions. I say that whatever is stated therein is true and correct on the basis of documents available on record and to the best of my knowledge and belief.
3. That the Annexures are True Copies of their original.

10/4/2026

श. राजीव सिंह
 DEPONENT

VERIFICATION:

I, above named deponent do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

Verified on this the day of April, 2026 at Pilibhit, Uttar Pradesh

शतवर्षी
DEPONENT

U.P. RA
10/4/2026
GOVT. OFFICE

**IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 379 of 2024

IN THE MATTER OF :

BHUWAN CHANDRA BHATT

...APPLICANT

AND

**MEMBER SECRETARY, UTTARAKHAND POLLUTION CONTROL BOARD
and ORS**

...RESPONDENTS

VAKALATNAMA

Know all to whom these presents shall come that I/We **M/S BINDAL LASER HOMES PVT. LTD.**, Respondent No. 5 in above-named case, do hereby appoint Mr. Raunak Parekh, Mr. Arpit Agarwal Ms. Toshi Khandelwal, Advocate(s) hereinafter called to be our Advocates in the above noted case and authorise them. To act, appear and plead in the above noted case in this Court or in any other Court in which the same be tried or heard and also in the appellate Courts.

To sign, file verify and present pleadings, replications, appeals, cross-objections, or petitions for executions, review, revision, restoration, withdrawal, compromise or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

Revisor restoraries.

To file and take back documents. To take out execution proceedings, to deposit, draw and receive money, cheques and grant receipts thereof or and to do all other acts and things which may be necessary to be done for the progress and in the course of prosecution of the said case. To appoint, instruct any other Legal practitioner authorising him to exercise the power and authorities hereby conferred upon the Advocates whenever he or they may think fit to do so and sign, the power of attorney on my/our behalf.

IN WITNESS WHEREOF, We do hereunto set our hand to these present the contents of which have been understood by us this 20 day of February, 2026.

Accepted: Advocates

Clients

RAUNAK PAREKH, ADVOCATE

2276, FERRA, MAHAGUN MODERNE
SECTOR 78, NOIDA - 201307

(RAUNAK PAREKH), (ARPIT AGARWAL) (TOSHI KHANDELWAL)
Advocate(s)

(Reg No.: UP-117 / 2011; 7057/2013; D-8596/2025)
MOB: 9919024666; 945704445; 7017531694

21/02/2026

**M/S BINDAL LASER HOMES
(RESPONDENT NO. 5)**

**IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 379 of 2024

IN THE MATTER OF :

BHUWAN CHANDRA BHATT

...APPLICANT

AND

**MEMBER SECRETARY, UTTARAKHAND POLLUTION CONTROL BOARD
and ORS**

...RESPONDENTS

VAKALATNAMA

Know all to whom these presents shall come that I/We **M/S S.R.N. SUN AND SOLAR ENERGY PVT. LTD.**, Respondent No. 7 in above-named case, do hereby appoint Mr. Raunak Parekh, Mr. Arpit Agarwal, Ms. Toshi Khandelwal, Advocate(s) hereinafter called to be our Advocates in the above noted case and authorise them to act, appear and plead in the above noted case in this Court or in any other Court in which the same be tried or heard and also in the appellate Courts.

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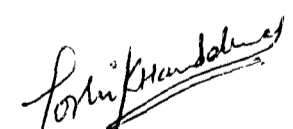
Revisor restoraries.

To file and take back documents. To take out execution proceedings, to deposit, draw and receive money, cheques and grant receipts thereof or and to do all other acts and things which may be necessary to be done for the progress and in the course of prosecution of the said case. To appoint, instruct any other Legal practitioner authorising him to exercise the power and authorities hereby conferred upon the Advocates whenever he or they may think fit to do so and sign, the power of attorney on my/our behalf.

IN WITNESS WHEREOF, We do hereunto set our hand to these present the contents of which have been understood by us this 20 day of February, 2026.

Accepted: Advocates

Clients




 (RAUNAK PAREKH) (ARPIT AGARWAL) (TOSHI KHANDELWAL)
 Advocate(s)
 (Reg No.: UP-117 / 2011; 7057/2013; D-8596/2025)
 MOB: 9919024666; 9457044445; 7017531694


 M/S S.R.N. SUN AND SOLAR
 ENERGY
 (RESPONDENT NO. 7)